COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 1193 & 1194 OF 2018 IN DFR NO. 2450 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Rimjhim Ispat Limited. Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Desh Deepak Chopra

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava Ms. Gargi Srivastava

Ms. Garima Srivastava for R-2

ORDER

Learned counsel, Mr. Rajiv Srivastava accepts notice on behalf of the second Respondent. Further, he submitted that, learned counsel appearing for the Appellant may kindly be directed to serve copy of additional affidavit filed in support of application for condonation of delay.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Learned counsel for the Appellant is directed to serve copy of additional affidavit filed in the Registry on 10.09.2018 in support of application for condonation of delay to the Respondent Nos. 1 and 2 during the course of the day.

List this matter on 03.10.2018, as requested.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member